

GRAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

Appeal No. E/289/98-NB'SM' BENCH NB'SM'

Dated : 15/3/2001.

CEGAT  
NEW DELHI

To,

M/s SIMCO Industries Ltd.

Village. Paniyala

Teh. Kotputli Dist. Jaipur  
(M.P.)

In the matter of :

M/s SIMCO Industries Ltd.

Appellant

vs.

C.C.E. Jaipur.

Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/352/2001-NB'SM'  
Dated : 7/3/2001, passed by the Tribunal under Section 35-C(1) of Central Excise  
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

Asstt. Registrar

NB'SM'

1. CCE. Jaipur

2. CCE / CC / (Appeal) Jaipur

3. Chief Commissioner of Central Excise / Customs. Jaipur

4. Adv. / Consult.

- None.

5. S.D.R

6. JCDR

7. Bar Association, CEGAT, New Delhi

8. Library, CEGAT, New Delhi

9. Director (Review), C.B.E.C. North Block, New Delhi

10. Guard File.

11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.

12. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah Marg, opp. Sachdeva P.T. College of  
Defence Colony, New Delhi-110003

13. ~~M/s Lex Site Com. Ltd., Mumbai~~

14. Office Copy

15. M/s Cen. Cus.

16. M/s Law Intotech Resources Pvt Ltd.

Asstt. Registrar

CUSTOMS, EXCISE & GOLD(CONTROL) APPELLATE TRIBUNAL,  
NEW DELHI.

E/APPEAL NO. 289/98-NB(S)

(Arising out of Order-in-Appeal No. 356-CE/JPR/97 dated  
18.12.97 passed by the Commissioner of Central Excise  
(Appeals), Jaipur).

M/s. SIMCO Industries.

Appellant  
(None)

vs

C.C.E, Jaipur.

Respondent  
(Sh. A.K. Jain, JDR)

FINAL ORDER NO. A/352/01/NB  
(Dated the 7th March, 2001)  
(S/m)

PER S.S. KANG :

When the case was called, none appeared on behalf of the appellants, in spite of notice. On 25.2.2000, the case was adjourned to 11.12.2000 in the presence of Sh. Pankaj Mallick, C.A., who appeared on behalf of the appellants. On 11.12.2000, none appeared but the case was adjourned for today and a notice was issued to the appellants with a copy to Shri Pankaj Mallick, C.A.. As none appeared, in spite of notice, the appeal is dismissed for want of prosecution. (Dictated in Court).

(S.S. KANG)  
MEMBER (JUDICIAL)

dt. 07.03.2001  
vk